

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 695
TO BE ANSWERED ON 20.07.2017

DENIAL OF SOCIAL SECURITY PENSIONS

695. DR. KIRIT P. SOLANKI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has denied social security pensions to beneficiaries after their declaration as “dead persons” in the official documents and if so, the details thereof;
- (b) whether there have been errors in the official records and if so, the details thereof and the measures taken by the Government in this regard; and
- (c) whether the Government has come up with other schemes for old age persons below the poverty line and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) & (b): National Social Assistance Programme (NSAP) is administered by this Ministry through States/UTs. Identification of beneficiary, sanction and disbursement of benefit to the beneficiary is done by the State/UT Governments. No reports on wrongful denial of benefits, by declaring a person as dead, has been received from State/UTs.

(c): No Madam, at present there is no proposal to introduce new schemes for old age persons of below poverty line.
